

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

17.

C.P. (IB)/696(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **19.04.2024**

NAME OF THE PARTIES:

State Bank of India

Vs.

Rajesh Chitalia

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Rishi Thakur i/b ZBA, Ld. Counsel for the Financial Creditor present. Adv. Sohan Kinkhabwala a/w Adv. Raashi Agarwal i/b Desai Desai Carrimjee & Mulla, appeared on behalf of the Respondent/Personal Guarantor through VC. Adv. Vidya Kata, appeared on behalf of the Resolution Professional through VC.
2. Heard Ld. Counsel for the Financial Creditor at length. The Ld. Counsel for the Personal Guarantor is directed to present on the next date of hearing and argue his case.
3. List this matter on **22.04.2024** for argument of the Personal Guarantor.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)